



**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 83/2019
in
OA No. 1906/2017**

This the 24thday of February, 2020

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Shri N.K. Sakkarwal, Age – 61+ years
S/o Sh. K.L. Sakkarwal
R/o H.No. 441, Sector-21-D, Faridabad, Haryana – 121001.

(By Advocate : Mr. Sachin Chauhan)

...Applicant

Versus

1. Dr. Satish Chandra
Director
CSIR – Central Road Research Institute
Delhi Mathura Road, New Delhi – 25.

2. Sh. Ashutosh Sharma
Secretary
Ministry of Science & Technology (CSIR)
Council of Scientific and Industrial Research
AnusandhanBhawan – 2, Rafi Marg, New Delhi – 11301.
..... Contemnor/Respondents

(By Advocate : Mr. Ajinkwa Tiwari with Mr. Bhuvnesh Satija)

ORDER (ORAL)

Mr. R.N. Singh :

The present contempt petition has been filed alleging wilful disobedience for the direction of this Tribunal in the order dated 20.07.2018 in the aforesaid OA. The operative portion of the order dated 20.07.2018 reads as under :

“Accordingly, OA is allowed. The respondents are directed to pay regular pension, gratuity and leave encashment with interest at the GPF rate for delayed payment from 28.06.2017, till the actual date of payment. No order as to costs.”



2. It is admitted by the learned counsel for the petitioner that in compliance of the directions of this Tribunal, noted hereinabove, the respondents have already made the payment of regular pension, gratuity and leave encashment with interest at the GPF rate for the delayed payment from 28.06.2017 till the actual date of payment. He further submits that the only grievance of the petitioner is that the respondents have not made payment of interest on the commuted pension of the petitioner.

3. We are of the considered view that no direction has been given by the Tribunal in the aforesaid OA to make payment of interest on commuted pension to the petitioner.

4. In view of the aforesaid, we are satisfied that the direction of this Tribunal has fully been complied with by the respondents. However, if the petitioner is still aggrieved, he is at liberty to agitate the same in accordance with law. Accordingly, the CP is closed and notices issued to the contemnors are discharged.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

'anjali'